

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1523
ANSWERED ON:13.12.2013
FOREIGN OVERSEAS DOCTORS
Manjhi Shri Hari;Owaisi Shri Asaduddin

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the existing policy of the Government with regard to permission to foreign/overseas doctors to practice in the country;
- (b) the number of foreign/overseas doctors presently allowed to work for teaching, research and charitable purposes in the country, State/UT-wise;
- (c) whether the Government proposes to amend the Indian Medical Council Act, 1956 in order to allow foreign doctors to provide medical services in the country and if so, the details thereof and if not, the reasons therefor;
- (d) whether a number of foreign/ overseas doctors have sought permission from the Government /Medical Council of India (MCI) to practice in India; and
- (e) if so, the details thereof and the action taken/proposed by the Government/MCI thereon?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a): The provisions of the Indian Medical Council Act 1956 allow temporary permission to foreign doctors for the purposes of teaching, research or charitable work for a specified period limited to the institution to which they are attached.
- (b): Foreign doctors are granted temporary permission by the Medical Council of India (MCI) on the basis of their applications received through the inviting institution. MCI has informed that 850 foreign doctors have been granted temporary permission during the period 01.01.2013 to 10.12.2013. The State-wise details of number of doctors who have been granted temporary permission during the period 01.01.2013 to 10.12.2013 are placed at Annexure.
- (c): The Indian Medical Council (Amendment) Second Ordinance 2013 has modified these provisions and the restriction for granting temporary permission only for the purpose teaching, research and charitable work has been removed.
- (d)&(e): As per information provided by MCI a total number of 1289 foreign doctors have sought permission during the period 01.01.2013 to 10.12.2013 out of which 850 have been granted permission.

Statement showing the details of number of doctors who have been granted temporary permission during the period 01.01.2013 to 10.12.2013

S.No. Name of State/UT No. of Doctors

1.	Andhra Pradesh	42
2.	Assam	40
3.	Bihar	3
4.	Delhi	125
5.	Gujrat	41
6.	Haryana	41
7.	Jammu& Kashmir	3
8.	Karnatka	34
9.	Kerala	31
10.	Madhya Pradesh	13
11.	Maharashtra	172
12.	Nagaland	3
13.	Orissa	7
14.	Pondicherry	1
15.	Punjab	37
16.	Rajasthan	73
17.	Tamilnadu	114
18.	Uttar Pradesh	37
19.	West Bengal	33
	Total	850

